

relief to the migrants at various places in and outside the State?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) No, Sir. Only 631 Muslim families have migrated after Assembly Elections and they have been given provisional registration in Jammu.

(c) As per available information, the year-wise expenditure on migrants relief in and outside the State of J and K is as follows :

Year	Amount (Rupees in lacs)
1990-91	5051.52
1991-92	4280.77
1992-93	3058.36
1993-94	3054.92
1994-95	3926.31
1995-96	3549.46

Dues

2787. SHRI PRAMOD MAHAJAN : Will the PRIME MINISTER be pleased to state :

(a) the details of dues outstanding in respect of the unauthorised occupants of Government accommodation under each category as on January 31, 1997 and the number of such occupants;

(b) whether the Director of Estates in compliance with the orders of the Supreme Court dated April 24, 1996 stated that an amount of Rs. 12.78 crores were due from about 7361 cases on account of unauthorised occupation;

(c) if so, the details in this regard;

(d) the amount of outstanding dues recovered so far from unauthorised occupants and the number out of these still occupying the Government accommodation; and

(e) the steps taken so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The information is being collected and will be laid on the Table of the Sabha.

(b) Yes, Sir.

(c) The details are as under :

Type	Case	Amount dues (Rs. in lakhs)
A	982	97.6
B	1446	102.6
C	1818	342.4
D	1881	252.6
E and S	1094	453.5
Hostal	140	29.3
Total :	7361	1278.0

(d) In 457 cases, an amount of Rs. 111.25 lakhs has been recovered so far and 159 are still occupying Government accommodation.

(e) As per direction of the Supreme Court action has been initiated to start recovery proceedings in most of the cases.

Urban Employment Schemes

2788. SHRI VENKATARAMI REDDY ANANTHA : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have provided funds to Andhra Pradesh for urban employment schemes during the last three years;

(b) if so, the details thereof;

(c) whether the Government of Andhra Pradesh has utilised the said amount;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) Two Centrally sponsored urban employment schemes, namely, Nehru Rozgar Yojana (NRY) and Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP) are being implemented in Andhra Pradesh. The Central funds released during the last three years under NRY and PMI UPEP as per details below :

Name of scheme	Year	Amount (Rs. in lakhs)
NRY	1993-94	432.45
	1994-95	302.90
	1995-96	328.20
PMI UPEP	Launched in Nov., 1995	
	1995-96	980.58
	1996-97	866.13

(c) to (e) Out of total funds of Rs. 1775.93 lakhs (Central + State) available for the year 1993-94 to 1995-96, the Government of Andhra Pradesh has reported expenditure of Rs. 1537.99 lakhs.

The amount utilised by the Government of Andhra Pradesh under PMI UPEP so far is reported to be Rs. 1088.94 lakhs.

[Translation]

IAS/IPS/IFS

2789. SHRI BUDHSEN PATEL :
SHRI HARIN PATHAK :

Will the PRIME MINISTER be pleased to state :

(a) the number of sanctioned posts of IAS, IPS and IFS in India, separately, as on December 31, 1996; and

(b) the number of posts of IAS, IPS and IFS belonging to Scheduled Castes, Scheduled Tribes, other backward classes, minority communities and general categories, separately?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) The total authorised strength as on December 31, 1996 was 5073 for IAS, 3348 for IPS and 2740 for IFS.

(b) In the All India Services, the reservation for SC/ST/OBC is vacancy based and not post based. Reservation in the IAS, IPS and IFS is provided at the stage of direct recruitment through the Civil Services Examination in respect of the IAS and IPS and the Indian Forest Service Examination for the IFS.

Employment Opportunities

2790. SHRI N.J. RATHWA : Will the PRIME MINISTER be pleased to state :

(a) the criteria fixed for providing employment opportunities on the basis of wages and self-employment to urban poor in the country particularly in Gujarat;

(b) whether the Government are aware of the fact that Gujarat state is being discriminated in this regard;

(c) if so, the reasons therefor; and

(d) the corrective measures being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Two Centrally sponsored urban employment schemes, namely, Nehru Rozgar Yojana (NRY) and Prime Minister's Integrated

Urban Poverty Eradication Programme (PMI UPEP) are being implemented in the country including Gujarat. The criteria fixed for providing self employment and wage employment under NRY is as under :

(i) **Scheme of Urban Micro Enterprises (SUME)** : Under the Scheme of Urban Micro Enterprises (SUME), a subsidy of 25% of the project cost, subject to a ceiling of Rs. 4000/- for general beneficiaries and Rs. 5000/- for SC/ST and women beneficiaries, is provided to the beneficiaries for setting up self-employment ventures. The remaining portion of the project cost is to be provided by banks as loans. Further, there is a training and infrastructure support component in this scheme for providing training and allied support to beneficiaries.

(ii) **Scheme of Urban Wage Employment (SUWE)** : The Scheme of Urban Wage Employment (SUWE) seeks to provide wage employment to urban poor beneficiaries by utilising their labour for construction of socially and economically useful public assets in the jurisdiction of Urban Local Bodies with a population of less than one lakh. The material-labour ratio has been fixed at 60:40. For casual labour, the statutorily fixed minimum wages for each State/UT have to be paid.

PMI UPEP: The Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP) launched in November, 1995 has a component of self-employment through setting up of micro-enterprises. Only those urban poor, living below the urban poverty line in urban agglomerations with population ranging between 50,000 to 1,00,000 as per the 1991 census and 72 towns in hilly areas on the basis of house-to-house survey and who should be a resident of the town for at least three years, and should not be a defaulter to any nationalised bank/financial institutions/cooperative bank are eligible under the self-employment component of the scheme.

(b) to (d) No, Sir, no such discrimination has come to the notice of Government.

[English]

Rural Enterprise Development Centres

2791. SHRI T. GOPAL KRISHNA : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Government are considering to set up Rural Enterprise Development Centres under Department of Science and Technology;